

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

7. IA 1715/2024 in C.P. (IB)/267(MB)2022

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2024**

**NAME OF THE PARTIES:- Piyush Kisanlal Jani**  
**IN THE MATTER OF**  
**Bank of Baroda**  
**V/s**  
**Rohit Ramnath Katyal**

**Section: Rule 11 of NCLT, 2016 U/s 95(1) of Insolvency and  
Bankruptcy Code, 2016**

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**ORDER**

**IA 1715 of 2024:-** Counsel, Yahya Batatawala appeared for the Applicant/IRP and Counsel, Abhishek Tilak appeared for the Respondent. This Application is filed by the RP for placing on record report of the IRP u/s 99 of the IB Code, 2016. List this matter on **08.05.2024.**

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**